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Circulation - a copy of order dated 23.03.2020 in the matter Suo Motu Writ Petition (Civil) No. 3 of 2020 passed by Hon'ble the Supreme Court.

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Wed, Apr 01, 2020 07:44 PM

Subject : Circulation - a copy of order dated 23.03.2020 in the matter Suo Motu Writ Petition (Civil) No. 3 of 2020 passed by Hon'ble the Supreme Court.

1 attachment

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Sir/Madam,

Please find enclosed herewith the subject cited orders passed by Hon'ble the Supreme Court, for information and necessary compliance.

Regards,

Gazette II

Punjab and Haryana High Court.

Thursday 02 April 2020 11:12 AM

Orders dated_23-Mar-2020 of Hon'ble Supreme Court.pdf
42 KB

Recd through email
Scan copy forwarded to all the Judicial
Officers posted in this Serious Division for
signature & compliance and copy of
this order be also uploaded on the
Official website, immediately

Chief and Sessions Judge
Pratap
02/04/2020

ITEM NO.12

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SUO MOTU WRIT PETITION (CIVIL) No(s).3/2020

IN RE : COGNIZANCE FOR EXTENSION OF LIMITATION

Date : 23-03-2020 This petition was taken up suo motu for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE SURYA KANT

By Courts Motion

COUNSEL PRESENTMr. Tushar Mehta, SG
Ms. Swati Ghildiyal, Adv.
Mr. Ankur Talwar, Adv.
Mr. G.S. Makkar, Adv.
Mr. Raj Bahadur, Adv.
Mr. B.V. Balaram Das, AOR

Mr. Dushyant Dave, Sr. Adv.UPON hearing the counsel the Court made the following
O R D E R

This Court has taken *Suo Motu* cognizance of the situation arising out of the challenge faced by the country on account of Covid-19 Virus and resultant difficulties that may be faced by litigants across the country in filing their petitions/applications/suits/ appeals/all other proceedings within the period of limitation prescribed under the general law of limitation or under Special Laws (both Central and/or State).

To obviate such difficulties and to ensure that lawyers/litigants do not have to come physically to file such

proceedings in respective Courts/Tribunals across the country including this Court, it is hereby ordered that a period of limitation in all such proceedings, irrespective of the limitation prescribed under the general law or Special Laws whether condonable or not shall stand extended w.e.f. 15th March 2020 till further order/s to be passed by this Court in present proceedings.

We are exercising this power under Article 142 read with Article 141 of the Constitution of India and declare that this order is a binding order within the meaning of Article 141 on all Courts/Tribunals and authorities.

This order may be brought to the notice of all High Courts for being communicated to all subordinate Courts/Tribunals within their respective jurisdiction.

Issue notice to all the Registrars General of the High Courts, returnable in four weeks.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(MUKESH NASA)
COURT MASTER

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR